

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DHARITRIMAA URJA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dharitrimaa Urja Private Limited
2.	Date of incorporation of corporate debtor	10 February 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U10100DL2011PTC 213669
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 25, DSIIDC Shed, Scheme-II, Basement, Okhla Industrial Area, Phase-II New Delhi 110020 IN
6.	Insolvency commencement date in respect of corporate debtor	June 09, 2023 (Order received on June 16, 2023)
7.	Estimated date of closure of insolvency resolution process	December 06, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	ALOK KUMAR Agarwal IBBI/IPA-001/IP-P00059/2017-2018/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana,122002 alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-100, Sector-2, Noida, UP-201301 Email-id: dharithrimaa.cirp@gmail.com
11.	Last date for submission of claims	June 30, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Insolvency and Bankruptcy Board of India (ibbi.gov.in) b) NA


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dharitrimaa Urja Private Limited on June 09, 2023 (Order Received on June 16, 2023).

The creditors of Dharitrimaa Urja Private Limited, are hereby called upon to submit their claims with proof on or before June 30, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Alok Kumar Agarwal
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17/06/2023

Gurgaon